

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 8

COMP.APPL/54(CH)2024
IA(COMPANIES.ACT)/7(CH)2024
And
CP/8(CH)2024

IN THE MATTER OF
Manzoor Ahmad Bhat

...

Petitioner

Versus

Aeon Infratel Private Limited

...

Respondent

Under Section: 241(1), 242(4), CA 2013

Order delivered on 03.05.2024

CORAM:

SHRI. SUBRATA KUMAR DASH,
HON'BLE MEMBER (T)

SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner in main petition : Mr. Nahush Jain, Advocate
and applicant in
COMP.APPL/54(CH)2024
IA(COMPANIES.ACT)/7(CH)2024

For the Respondent : Ms. Eshna Kumar, Advocate

ORDER

Heard the submissions made by the learned counsel for the petitioner as well as learned counsel for the respondents. Learned counsel for the respondent has e-filed short reply as well as detailed reply and prayed for grant of time for filing hard copies of the detailed reply. Time prayed for is granted. Learned counsel is directed to file the same within one week, however, learned counsel may also verify whether hard copy of the short reply has been filed or not, if not, file it along with the detailed reply.

May, 03, 2024
Atiqur

Learned counsel for the petitioner have also prayed two weeks' time to file rejoinder. Time prayed for is granted.

The interim order passed in the case shall continue till the next date of hearing.

With the consent of learned counsels for both the parties matter now stands posted to 05.07.2024.

Sd/-

(SUBRATA KUMAR DASH)
HON'BLE MEMBER (T)

Sd/-

(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)